



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Agricultural Tenancy
(Amendment) Bill, 2021**

(Bill No. 38 of 2021)

(As Passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2021**

The Goa Agricultural Tenancy (Amendment) Bill, 2021

(Bill No. 38 of 2021)

A

BILL

*further to amend the Goa, Daman and Diu
Agricultural Tenancy Act, 1964 (Act 7 of 1964).*

BE it enacted by the Legislative Assembly of Goa in the Seventy-second Year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the Goa Agricultural Tenancy (Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of long title.— In the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act No. 7 of 1964) (hereinafter referred to as the "principal Act"), in the long title, for the expression " Union territory of Goa, Daman and Diu", the words "State of Goa" shall be substituted.

3. Amendment of section 1.— In section 1 of the principal Act,—

(i) in sub-section (1), the expression "Daman and Diu" shall be omitted;

(ii) for sub-section (2), the following sub-section shall be substituted, namely:- "(2), It shall extend to the whole of the State of Goa".

4. Amendment of section 2.— In section 2 of the principal Act,—

(i) in clause (8), the expression “, Daman and Diu” shall be omitted;

(ii) in clause (17), for the expression “Goa, Daman and Diu Government Gazette”, the words “Official Gazette of the Government of Goa” shall be substituted.

5. Amendment of section 18J.— In section 18J of the principal Act, in sub-section (2), in clause (ii), for sub-clause (d), the following sub-clause shall be substituted, namely:-

“(d) a co-operative farming society registered as such under the Goa Co-operative Societies Act, 2001(Goa Act 36 of 2001).”.

6. Amendment of section 26.— In section 26 of the principal Act, in sub-section (3), for the first proviso, the following proviso shall be substituted, namely:-

“Provided, however, that in the case of repair/ strengthening of bunds which may be specified by the Government as protective bunds, the Government shall, on such conditions and in such manner as may be prescribed, contribute such sum, as decided by the Government from time to time, towards the cost of such repairs:”

7.Repeal and Savings.— (1) The Goa Agricultural Tenancy (Amendment) Ordinance, 2021 (Ordinance No. 2 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Corrections have been carried out on front cover (title) and page 2 of the Bill are approved.